

PUNJAB VIDHAN SABHA

BILL NO. 21-PLA-2025

THE SEEDS (PUNJAB AMENDMENT) BILL, 2025

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BILL

further to amend the Seeds Act, 1966, in its application to the State of Punjab.

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India, as follows:-

Short title and commencement.

1. (1) This Act may be called the Seeds (Punjab Amendment) Act, 2025.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

Insertion of new section 19-A in Central Act 54 of 1966.

2. In the Seeds Act, 1966, in its application to the State of Punjab, after section 19, the following section shall be inserted, namely:-

"19-A. Notwithstanding anything contained in this Act or the rules made thereunder, the offences committed in contravention of section 7 of this Act shall be cognizable and non-bailable, and,-

Penalty for contravention of section 7.

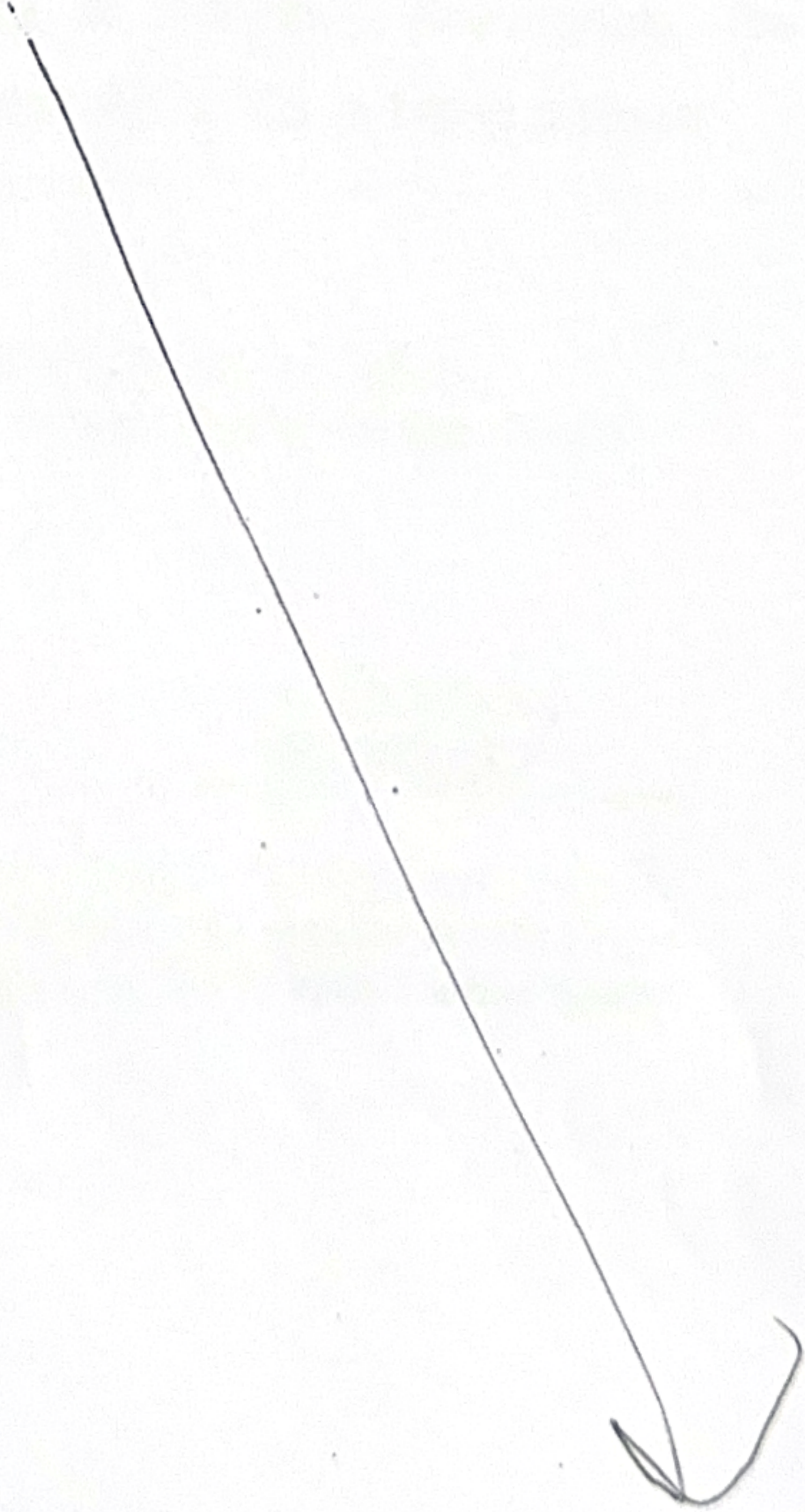
(i) where an offence has been committed by a producer or company, every person who at the time of the commission of offence was in charge and was responsible to the producer or company for the conduct of the business of the producer or company, shall be punishable with imprisonment for a term which shall not be less than one year but which may extend to two years and shall also be liable to fine which shall not be less than five lakh rupees but which may extend to ten lakh rupees. Further, in the event of an offence being committed by a company or producer, having been previously convicted of an offence, shall be punishable with imprisonment for a term which shall not be less than two years but which may extend to three years and shall also be liable to fine which shall not be less than ten lakh rupees but which may extend to fifty lakh rupees; and

(ii) where an offence has been committed by a dealer or person, he shall be punishable with imprisonment for a term which shall not be less than six months but which may extend to one year and shall also be

liable to fine which shall not be less than one lakh rupees but which may extend to five lakh rupees. Further, in the event of an offence being committed by a dealer or person, having been previously convicted of an offence, shall be punishable with imprisonment for a term which shall not be less than one year but which may extend to two years and shall also be liable to fine which shall not be less than five lakh rupees but which may extend to ten lakh rupees.

Explanation.- For the purposes of this section,-

- (i) 'producer' means any person engaged in the commercial production of seeds for further sale through a dealer; and
- (ii) 'dealer' means any person carrying on the business of selling, exporting or importing seeds and includes retailer, marketeer, e-marketeer, an agent of a dealer and e-marketeer."



## STATEMENT OF OBJECTS AND REASONS

The Seeds Act, 1966 (Central Act No. 54 of 1966) is enacted to provide for regulating the quality of certain seeds for sale, and for matters connected therewith.

It is noticed that many producers, dealers, and sellers are engaged in production, stocking, sell, import, transport or distribution of seeds which are not as per standards. The farmers are being sold such seeds which do not provide results for improvement of productivity of the farm produce. The same is also resulting into increase of cost of crop production and loss of economy.

Therefore, the Govt. of Punjab considers it expedient to prevent sale of sub standard seeds and for that purpose inserted Section 19A after Section 19 for the contravention of Section 7 of the Seeds Act, 1966 in its application to the State of Punjab. For stringent punishment, the State government has made the offence cognizable and non-bailable.

Therefore, the Government has decided to amend the said The Seeds Act, 1966 in its application to the State of Punjab. Accordingly, the introduction of the Seeds (Punjab Amendment) Bill, 2025, is being passed.

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GURMEET SINGH KHUDIAN,  
Agriculture and Farmers Welfare Minister, Punjab.

CHANDIGARH:  
THE 26<sup>TH</sup> SEPTEMBER, 2025

R. L. KHATANA,  
SECRETARY.

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N.B. - The above Bill published in the Punjab Government Gazette (Extraordinary), dated the 26<sup>th</sup> September, 2025 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).